DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI) I beg to lay on the Table—

(1) A copy of the Central Silk Board (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No G S R 738 in Gazette of India dated the 13th July, 1974, under sub-section (3) of section 13 of the Central Silk Board Act, 1948 [*Placed in Library See* No LT 8186/74]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956 —

(i) Review by the Government on the working of the National Small Industries Corporation Limited New Delhi for the year 1972-73

(ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[*Placed in Library See No* LT-8187/74]

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL Sir I have to report the following messages received from the Secretary-General of Rajya Sabha —

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th August, 1974 agreed without any amendment to the Coal Mines (Conservation and Development) Bill, 1974 which was passed by the Lok Sabha at its sitting held on the 22nd July, 1974"

(ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 15th August, 1974, agreed without any amendment to the Maor Port Trusts (Amendment) Bill 1974, which was passed by the Lok Sabha at its sitting held on the 8th August 1974'

12 03 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED FIRING BY POLICE ON YOUTH CONGRESS WORKERS AT BULSAR STATION IN GUJARAT

MR SPEAKER Shri Madhu Dandavate

SHRI VAYALAR RAVI (Chirayinkil) On a point of order

MR SPEAKER It is not the practice to raise a point of order during discussion of Call-Attention motion

SHRI VAYALAR RAVI In this House there is a precedent when calling attention notice was even withdrawn My submission is that this is a very serious matter

MR SPEAKER I will not allow such precedents to be set.

MR. SPEAKER I will not allow such precedents to be set. In between the business of the House, you suddenly get up and say "point of order" Not at all.

A member who speaks from the gangway is not speaking at all. A member who speaks without being called is not considered as speaking I call Mr Dandavate

PROF MADHU DANDAVATE (Rajapor) Sir, I call the attention of the Minister of Home Affairs to the

following matter of urgent public importance and I request that he may make a statement thereon:

"The reported firing by police on Youth Congress workers at Bulsar station in Gujarat resulting in the death of one and injury to eight workers."

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): Sir, according to preliminary reports received by the Government a party returning to Bombay by train after participating in the youth rally at Delhi arrived at Bulsar railway station in Gujarat at 11.20 A.M. on August 12, 1974. Soon after the train halted, there was a clash between a section of the passengers seeking refreshments and some hawkers and their associates on the railway platform in the course of which some stalls were reported to have been looted. Stones and soda water bottles were freely exchanged. The Sub-Inspector of Railway Police rushed to the platform with the police party to control the situation. When persuasive efforts and a lathi charge to disperse the riotous mob proved ineffective, the police resorted to firing 9 rounds were fired. One person by name Gajaman Saratre, aged about 30 years, died of bullet injuries and another person by name, Ram Chander Gallu Jaday, aged 35 years received a bullet injury on his chin. He is reported to be making satisfactory progress. 119 other persons including 14 policemen, received injuries and the passengers were allowed to resume their journey after necessary medical aid. Meanwhile, other local officers also came to the station with police reinforcement and controlled situation.

The train was detained under the orders of the District Magistrate for rendering medical aid to the injured and conducting inquiries. The train left Bulsar railway station at 3.10 P.M. escorted by contingent of State police and reached Bombay without any further incident. Bulsar railway police have registered a case under sections 147/148/149/395/332/337 and 427 IPC for rioting, mischief and looting and investigation is in progress. A magisterial inquiry into the firing has been ordered by the District Magistrate Bulsar.

It has been brought to Government's notice that there had been other incidents involving commission of offences at a few other railway stations. Government intend to consult the concerned State Governments, whether they would agree to entrust the investigation of these criminal cases to a common agency which, in the circumstances of these cases, can only be the C.B.I.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Where is the statement? We have not got a copy.

MR. SPEAKER: Perhaps it is coming. The notice was given only yesterday. Do not try to bring in these matters.

PROF. MADHU DANDAVATE: I am surprised and rather shocked that even on such a serious episode the statement that is placed before the House by the hon. Minister is such a cursory statement that it does not give adequate information and even the information that has been furnished to the newspaper representatives and correspondents by the railway authorities by the Collector of Bulsar and by the Deputy Inspector General of Police, even that authentic information which has been released by the authorities authentically through the newspapers, even that....

SHRI VAYALAR RAVI: So, agree that it is authentic?

PROF. MADHU DANDAVATE: have also contacted our friends fro Bulsar.

SHRI PILOO MODY (Godhra): Why is Shri Ravi feeling so guilty about it?

SHRI VAYALAR RAVI: You are having double standards. That is my point. This House is being made use or for maligning.... (*Interruptions*).

PROF. MADHU DANDAVATE: I have got the authentic statement that has been made by the Western Railway authorities the Collector of Bulsar and the Deputy Inspector-General of Police. I am raising this issue because I want to know whether those statements are correct.

At the very outset, I want to point out to the hon. Minister that there are three major issues involved in this episode, namely, the behaviour of the police the trigger-happy police, the rowdy behaviour of the Youth Congress workers on their way back from the rally....

SHRI A. K. M. ISHAQUE (Basirbat) Sir, I rise on a point of order.

MR. SPEAKER: No point of order is allowed during the discussion on Calling Attention Motion.

If any points have been raised, the Minister will reply to them.

SHRI A. K. M. ISHAQUE: The hon. Member can only ask questions during the Calling Attention.

MR. SPEAKER: Please sit down. It is an accepted practice, and I have never allowed at any time any point of order being raised during the Calling Attention Notice. Why do you get up every time?

SHRI ATAL BIHARI VAJPAYEE (Gwalior): They are betraying their guilty conscience.

SHRI K. LAKKAPPA (Tumkur): Shri Madhu Limaye has raised points of orders several times.... (*Interruptions*)

SHRI A. K. M. ISHAQUE: Sir, you have given a ruling that no point of order can be raised during the Question Hour. A calling Attention is raised in terms of rule 197. The rule is very clear. The Member can only ask questions. Now the hon. Member is not asking questions. He is making a statement.... (*Interruptions*).

MR. SPEAKER: I am not allowing any point of order.

I have allowed him to speak. You know the Business Advisory Committee decided that the person who comes first in the Call Attention list will take 5 to 7 minutes and, in that, he will confine himself to the relevant points for questions. He may frame a brief preface to the question. But he will not go beyond that question. This is the practice that we follow.

SHRI A. K. M. ISHAQUE: Kindly have a look at the relevant provision..

MR. SPEAKER: I have not allowed any point of order. I am there to judge. If anything comes which is not within the scope of the Call Attention, I will stop him. But I will not allow you to raise any point of order.

SHRI A. K. M. ISHAQUE: Sir it is your pleasure to either to allow it or not to allow it.... (*Interruptions*)...

MR. SPEAKER: I am not prepared to listen to you. Have you had at any time the company of Mr. Jyotirmoy Bosu? Kindly avoid him. Don't catch infection from him.

SHRI JYOTIRMOY BOSU: One favour, Sir. If you only recommend Mr. Ishaque for Deputy Ministership, the House will be quiet. (*Interruptions*).

SHRI VAYALAR RAVI: The other day, you deleted certain words from the record.... (*Interruptions*).

PROF. MADHU DANDAVATE: Sir in deference to your wishes, I will modify my statement. The disciplined and nice behaviour of the Youth Congress workers while coming back from the rally to Bombay.... (*Interruptions*).

SHRI A. K. M. ISHAQUE: Sir, my only submission is that you may kindly have a look at the relevant provision. I will read out to you.... (*Interruptions*).

MR. SPEAKER: I am not allowing. May I request both of you, Mr. Ishaque and Mr. Lakkappa to please sit down? Will you kindly listen to the Speaker also?

SHRI K. LAKKAPPA: I always respect you.

MR. SPEAKER: Except that you sometimes don't obey me.

Mr. Dandavate, you please try to put your question in a non-controversial manner.

PROF. MADHU DANDAVATE: I will abide by the procedure you have prescribed.

The third aspect about which I would like to ask a question is regarding the discriminatory attitude of the railway authorities on the question of giving concession to the youth when they are travelling by railways. (*Interruptions*).

SHRI P. VENKATASUBBAIAH (Nandyal): I want to seek a clarification. Please hear me for a minute.

MR. SPEAKER: You are a very mature person. It is understandable about those other members who are vigorous young firebrands.

SHRI RAJA KULKARNI (Bombay—North-East): The hon. Member must confine himself only to the incident.. (*Interruptions*).

PROF. MADHU DANDAVATE: Almost all the newspapers have reported this. About 2,000 members of the Youth Congress were travelling from Bombay to Delhi.... (*Interruptions*). It has been reported extensively in all the newspapers that they were travelling without any payment and in addition a daily allowance of Rs. 20 was paid to them.... (*Interruptions*). On the contrary when the Antar Bhartiya Camp organised by a socialist youth organisation, R.S.D., Rashtriya Sewa Dal was held—and it was held for National integration—and when railway concession was demanded, it was said that no non-student youth could be given railway concession. I have the letter of the Railway Minister in my possession. But now these youths of the Congress were given the concession. (*Interruptions*).

He has read out a written statement and from that statement it appears that the entire trouble started only on the journey back. But most of the newspaper correspondents and even the railway authorities have said that, when the representatives and youth workers were going to Delhi, many railway stalls were closed because they had apprehended danger and because those railway stalls were closed during their journey from Bombay to Delhi, many youth workers threatened that on their way back from Delhi they would take the revenge.... (*Interruptions*).

MR. SPEAKER: I will have to revise the rule about seating of members. All of you sitting in different seats have assembled together in this turbulent sector.

PROF. MADHU DANDAVATE: I want to know from the Home Minister....

SHRI A. K. M. ISHAQUE: Let him put the question.

PROF. MADHU DANDAVATE: I want to know from the Home Minister whether it is true that the Deputy

Inspector-General of Police, Gujarat Shri P. G. Newani, has told newsmen at Ahmedabad that it is not only an isolated incident at Bulsar....

(*Interruptions*)

..and a few towns in Gujarat. He has specifically informed the Press that they have indulged in rioting stone-throwing, soda-water bottle-throwing....(*Interruptions*) at Kota, Ratlam, Godhra Baroda, Surat etc. I would like to know whether in the afternoon an official of the BPCC office in Bombay was given full information on the phone and whether the President of the B.P.C.C. confirmed this.

My question is whether it is true—it is reported in the Press—that 600 Congressmen have been taken for interrogation and to investigate all the details. Is it correct?

Lastly newspapers have said....

SHRI K. LAKKAPPA: I rise on a point of order.

MR. SPEAKER: The other day when the name of Shri Vajpayee's Party was mentioned, it was said that the matter was sub judice and I ruled that the name of their party will not be mentioned. Now, when there is an inquiry and when the investigation is going on you are mentioning the names of other parties.

SHRI ATAL BIHARI VAJPAYEE: How can the names be avoided?

SHRI VAYALAR RAVI: The names should be deleted.

श्री अटल बिहारी वाजपेयी : यूथ कांग्रेस के बारे में सवाल है। उसका नाम लिए बगैर कैसे सवाल किया जा सकता है।

MR. SPEAKER: You are not confining to the matter of the calling-attention you are going much beyond that.

SHRI PILOO MODY: In the name of national integration you cannot have youth rallies of goondas.

PROF. MADHU DANDAVATE: I would like to know from the Home Minister certain facts. The Collector of Bulsar had made a categorical statement and the press reports say that it was officially learnt that a search of haul of large quantity of foreign-made hard liquor, a huge quantity of high quality rice which is subject to restriction of inter-State movement and a large number of contraceptives....

(*Interruptions*)

I will finish within a minute.

As a nationalist, I would like to ask a question about the last aspect of this episode. It is reported in the entire press that these volunteers who were beaten have announced and declared that as they were subjected to atrocities and firing by the Police of Gujarat when they go back to Bombay, they will take revenge on the Gujaratis in Bombay. I would like to know whether this is correct....(*Interruptions*)

As an Indian I am more concerned about it.

SHRI VAYALAR RAVI: They are playing to the gallery.

SHRI UMA SHANKAR DIKSHIT: He has asked five or six questions. I am answering them one by one.

Firstly, he referred to newspaper reports. Different versions have appeaerd on various newspapers. I have made by statement and I have got information on which I rely which has been received from the Government of Gujarat and also through Government's intelligence agencies. Newspaper reports, whatever appear in the newspapers, are not necessarily either correct or incorrect. He also said about this that in these trains youths were allowed to travel without payment. That is incorrect. (*Interruptions*). He cannot contradict like this. The facts are there. I have received authentic information from the Railway Board.

श्री जनेश्वर मिश्र : आप **

SHRI UMA SHANKAR DIKSHIT: It is totally unparliamentary and he should withdraw that word.

श्री जानेश्वर मिश्र : आप सरासर**)

मैं ने मांग की है कि मंत्री जी ने जो बयान दिया है वह सच नहीं है, इस पर एक संसदीय कमेटी बंठाई जाय।

MR. SPEAKER: It is absolutely unparliamentary. It will not come on record.

SHRI UMA SHANKAR DIKSHIT: I have received authentic information. Let them not interrupt. Let them listen to me.

क्या जवाब है सुनेंगे नहीं, तो समझ में कैसे आएगा ?

श्री जनेश्वर मिश्र : आप जो कुछ भी कहेंगे उसे सुनने के लिये हम यहां नहीं आये हैं। मैं आप को गलत साबित करुंगा इसी हाउस में।

SHRI UMA SHANKAR DIKSHIT: In regard to the first Youth Special, numbers of passengers were 988 and the fare collected was Rs. 78779. That is for both the journeys, that is, from Bombay to Delhi and back. In regard to the second Special, the number of passengers were 822 and fare collected Rs. 71,860.80. What they are saying has been based only on their imagination and not on facts. Then, the second allegation which he has made, on which he also framed his question—is this. He said that many stalls were closed on the journey from Bombay to Delhi. (*Interruptions*). That is not correct. I shall prove it. You are relying just on newspaper report.

Now, Sir, what happened was that on the onward journey from Bombay to Delhi stalls were open and at two or three places, there was some exchange of words and so on. They complained that the quantity of food supplied was not adequate and quality was not proper. The number was very large. Therefore, on that day, disputes had happened at two or three places and on the return journey stalls were kept closed because news is believed to have been conveyed by the stallholders and hawkers that these boys who were coming would not pay properly and so on. (*Interruptions*). So some stalls were closed. Whatever it is, I am telling you the facts hitherto known. What is there to laugh at? If their sons and daughters are found in the same position, what will they do? Who is creating this atmosphere? You ask your leader Shri Jayaprakash Narayan. (*Interruptions*).

MR. SPEAKER: Order, please.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir I rise on a point of order.

MR. SPEAKER: I never allowed any points of order on either side.

SHRI SHYAMNANDAN MISHRA: The hon. Minister referred to Shri Jayaprakash Narayan in this context. Can he refer to him?

MR. SPEAKER: I am not allowing any point of order.

SHRI SHYAMNANDAN MISHRA: Why did you allow him to refer to Shri Jayaprakash Narayan?

SHRI UMA SHANKAR DIKSHIT: The news is spread not only in Bihar but to other places also to carry on illegal activities for payment of taxes.

SHRI SHYAMNANDAN MISHRA: You are allowing the hon. Minister to refer to a distinguished person like Shri Jayaprakash Narayan in such a derisive fashion. (*Interruptions*).

MR. SPEAKER: Order, please.

Expunged as ordered by the Chair.

श्री अटल बिहारी वाजपेयी: अध्यक्ष महोदय इधर से जब बोल रहे थे तो आप यूथ कांग्रेस का नाम भी लेने से रोक रहे थे, वह रैली कांग्रेस ने आर्गेनाइज की थी और आप हम को रोक रहे थे कि यूथ कांग्रेस का नाम न लों और गृह मंत्री जयप्रकाश नारायण का नाम ले रहे हैं।

(व्यवधान) ....

श्री उमा शंकर दीक्षित : विरोधी दलो की तरफ से जो संघर्ष समितियां हैं उन के जो युवक हैं उन को कहा गया है कि वे विधायको से जबर्दस्ती इस्तीफा ले, शासन को ठप करें

(व्यवधान) ....

MR. SPEAKER: I do not think he said anything disparaging about Shri Jayaprakash Narayan. If he had said anything disparaging about Shri Jayaprakash Narayan, I shall see the record.

SHRI UMA SHANKAR DIKSHIT: Sir, so far as the question asked is concerned, that I should deny or confirm whether 600 Congressmen were taken for interrogation, well, he cannot say they were all Congressmen. It was a rally of the youth. It was organised by the Youth Congress. It was a rally of the youths from all over the country. Therefore, nobody has claimed all the people, whatever their number, who attended were necessarily Congressmen. (*Interruptions*). ...

We have information that there was some infiltration of persons who insisted on entering, some of whom had not paid the necessary amount but they were allowed. I do not want to give more details until it is confirmed, but there is a report that there was infiltration of persons. (*Interruptions*).

The next question that the hon. Member has asked is whether there were liquor bottles. There were bottles but no liquor. (*Interruptions*).

It is a common practice that passengers carry drinking water in these battles. They were empty bottles and nobody found any liquor anywhere.

It has been said that some vendors were beaten at Bulsar. What happened was that the report sent earlier had excited the hawkers and some of the hawkers had come prepared expecting that there would be trouble. As soon as these boys went out, a section of them really wanted some refreshments, so very soon a clash took place and then it went on increasing because the number increased on both sides. Then the police was compelled to use lathicharge and resort to firing.

PROF. MADHU DANDAVATE: You said all the bottles were empty. Similarly, were the contraceptives also empty?

अध्यक्ष महोदय : जिस चीज का किसी को पता नही है कि होती क्या है, उस के बारे मे क्यो झगडते है? आप तो सभी पानी पीने वाले है।

SHRI JYOTIRMOY BOSU (Diamond Harbour): This is an incident which, unfortunately highlights something which should be a warning to all of us. On the one hand we find a trigger-happy police and on the other hand misled, frustrated youth forces led by fascist forces. It has happened in many countries where fascism had come.

This is the second youth special carrying to my positive information —it is not based on newspaper reports—1500 passengers. I will analyse because I must respect his age. I do not want to offend him. It so happened in the last Session he had to apoligise three times in the House telling things which were far from truth. He has said that the number of youths in the youth special was

800. A normal passenger train carries 17 to 20 bogies including first class and three-tier bogies. Therefore, there are two things which we can derive from his statement. Either the train was carrying 800 youths and other freight at concession rate or 700 passengers were travelling without ticket. The railways had given more bogies than the usual number. So, we want a clear and categorical reply from the Railway Minister as to how many special trains had been given for coming to Delhi and for returning from Delhi. Further, how much fare has been collected and under what tariff rate? *(Interruptions)*

श्री मधु लिमये (बांका) : अध्यक्ष महोदय मेरा व्यवस्था का प्रश्न है वैसे पर सदन 20 दफा खड़े हुये है और आप उन को बर्दाश्त कर रहे है । जब हम किसी व्यवस्था के प्रश्न पर खड़े होते है तो आप सुनते नहीं है ?

MR. SPEAKER: I will deal with him provided you also do not do the same

SHRI JYOTIRMOY BOSU: Sir, I have got confirmation—I do not speak on the basis of newspaper reports. My friends know from their heart of heart that these people took to looting, vandalism and took an aggressive role demanding free supply of food and beverages and many of them were drunk. I am not happy to say all this. Mr. Dikshit has correctly confessed that only empty bottles were found What is the outcome? Bottles full of whisky were there.

श्री अटल बिहारी वाजपेयी : बोतलें खाली थीं, इस का मतलब है कि बोतलें खाली की गई थीं ।

श्री भागवत झा आजाद (भागलपुर) : पानी की बोतलें थीं ।

अध्यक्ष महोदय : आप तो सब कुछ जानते हैं, बोतलें कई तरह से खाली होती है । वह जिसके कब्जे में हो उसे मालूम होता है ।

SHRI JYOTIRMOY BOSU: Let us analyse the figures that have been given by various reliable sources, that 55 persons were injured in Bulsar alone. What are the figures? They are: Youth Congress: 5; RPF. 5; CRP: 5; and public and vendors. 40. Now, you should understand that those who take to aggression always suffer less injuries. That is the reason why I demand full compensation to all the vendors who have suffered .

MR. SPEAKER: Let him ask his question now.

SHRI JYOTIRMOY BOSU: They did the same thing in Ratlam, Godhra, Baroda, Surat, Katol and Dahod. A few days ago, Congress youth sections looted stalls at Khopali on their return trip from Poona after attending the Prime Minister's meeting During their onward journey to Delhi, they did the same thing in a minor way at Bulsar. About the search found, I do not want to elaborate besides smuggled rice and foreign brand liquor, they also carried things to meet the needs of their biological requirements. I do not want to go further into that.. *(Interruptions)* We are all for biological necessities I do not dispute it

SHRI A. K. M. ISHAQUE: They did not copy him

SHRI JYOTIRMOY BOSU: Exactly so when I go to a party rally. I do not carry the kit with me....

MR. SPEAKER: Let him ask his question.

SHRI JYOTIRMOY BOSU: How can I ask, Sir, when I am faced with so many interruptions?

In Surat also, they looted shops just outside the railway station.

Only the other day, in Punjab, at Rayya on the G.T. Road, they demanded food from a stall and the stall-keeper had no food to give, and the man was stabbed to death in the presence of so many people....

MR. SPEAKER: The call-attention is about one particular matter, but he is raising other matters. Let him not bring in other matters.

SHRI JYOTIRMOY BOSU: The Prime Minister has urged....

AN HON. MEMBER: Why is he bringing in the name of the Prime Minister every time? (*Interrputions*).

अध्यक्ष महोदय : नाम लेना कोई गलत नहीं है।

SHRI ATAL BIHARI VAJPAYEE: He has accused Shri Jaya Prakash Narayan of creating a climate of violence.

MR. SPEAKER: I do not think he said anything about him. I do not think so.

SHRI UMA SHANKAR DIKSHIT: On a point of order. Why is he bringing in other matters which have nothing to do with this Call Attention?

SHRI JYOTIRMOY BOSU: All right, Sir. I am sorry. I shall now go back to Bulsar again.

The Prime Minister has urged the youth to help in solving the problems.....

SHRI K. LAKKAPPA: The call-attention relates to the reported firing by police on Youth Congress workers at Bulsar station in Gujarat....

MR. SPEAKER: I have not called him. Let him not interrupt now.

SHRI JYOTIRMOY BOSU: I have been interrupted all the time. I would request them and I would beg of them not to interrupt.

They must tell us one thing. When the Prime Minister has urged the youth to help in solving the problems and fighting right reaction to pave the path of socialism, is this the method, to loot poor vendors and roadside tea-stalls? The youth cult served the cause of the ruling coterie in West Bengal, they have played havoc with police help and mushroom leaders have come up. (*Interruptions*)

SHRI K. LAKKAPPA: Under the guise of a call attention motion, do you allow all sorts of things to be said. (*Interruptions*)

MR. SPEAKER: Please sit down.

SHRI JYOTIRMOY BOSU: I thought Mr. Lakkappa and I were almost of the same age. But he has certainly climed down into the youth ladder by hiding his horns. (*Interruptions*)

MR. SPEAKER: He has also climbed down to your level now.

SHRI K. LAKKAPPA: He is going beyond the rules of procedure.

SHRI JYOTIRMOY BOSU: Mr. Lakkappa started as a PSP man, then he sat on the fence and now he is in the Congress. (*Interruptions*).

I am only saying that while the genuine needs of students are being met by lathis and bullets, as you have seen in Bihar, in Gujarat and in Assam. (*Interruptions*)

MR. SPEAKER: Ask your question.

SHRI JYOTIRMOY BOSU: I want to ask this question. Will Shri Dikshit kindly tell us what is the growth rate of the Nehru Brigade, the Indira Brigade and also the Land

Army commanded by Generals and Brigadiers. What is the object? Are you trying to have a Black Shirts movement in the country on fascist lines?

It is also known that they have spent a crore of rupees. We want to know where did the money come from because the taxpayers have a right to know. I only say this: beware, fascism is coming and the misled and frustrated youth will be used as a tool. Let us get replies to these questions.

SHRI UMA SHANKAR DIKSHIT: The hon. Member Shri Jyotirmoy Bosu, has made a large number of allegations without indicating the slightest relevance to the question at issue. This will bear repetition of what I said earlier. The question is: the reported firing by police on Youth Congress workers at Bulsar station in Gujarat resulting in the death of one and injury to eight workers. Now in the long speech that he has inflicted on us, he has not said a word about this; he has said about what happened in Gaya, what happened in Maharashtra and elsewhere all over the places, in Punjab, Bengal and so on. How is all this relevant?

The only question he has asked is about the Nehru Brigade and Indira Brigade. That is more irrelevant than the other questions. I do not wish to answer such allegations.

MR. SPEAKER: Shri Limaye.

SHRI JYOTIRMOY BOSU: I asked definite questions about how many special trains came to Delhi, how many returned from Delhi, how many concessions were given, what was the tariff. Where is the answer to all these? (*Interruptions*).

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, यह कौन तय करेगा कि रेलिवेन्ट है या नहीं ?

MR. SPEAKER: The question was about Bulsar. About that, he has replied.

SHRI SHYAMNANDAN MISHRA: There are new questions.

MR. SPEAKER: They do not come in.

SHRI ATAL BIHARI VAJPAYEE: Whether a question is relevant or irrelevant, it is for the Chair to decide, not the hon. Home Minister.

MR. SPEAKER: About Bulsar he has given the information.

He says the other questions contain other matters.

He is responsible to reply so far as his Ministry is concerned. As Minister of Home Affairs, he has given information. If he has got information, I do not come in; he can give the information he likes.

13 hrs.

SHRI ATAL BIHARI VAJPAYEE: In that case, the Railway Minister should have been asked to be present in the House.

SHRI SHYAMNANDAN MISHRA: It is for you to consider whether, when a Member puts some questions and they had been permitted by the Chair, those questions could be shrugged off contemptuously or, may I say, arrogantly by the Minister? The point is that when we put any question the hon. Minister who comes to reply here should equip himself with all the facts.... (*Interruptions*).

MR. SPEAKER: He can give information so far as firing at Bulsar station was concerned. I am not allowing any further interruptions or any more points of order on this, from this side or that side. Shri Limaye may now ask his question. So far as the questions relating to his department are concerned, information can be asked from the Home Minister; in respect of other Ministers, you can give notice and get information from them. You can address a ques-

tion to the Ministry concerned if you want any other information.

SHRI UMA SHANKAR DIKSHIT: The hon. Member, Mr. Bosu, did not put this question. After I had replied and sat down, he stood up again and asked some questions. Our friends forget this. If you want to know from which parts of the country people came by trains, how many trains were run, etc. I have no information. You can put a separate question to the Railway Minister or to me; I can give that information.

MR. SPEAKER: So much information which was asked for in this motion about firing in Bulsar he has given. For anything beyond that, you can address a separate question. I cannot ask him to give information of which to had no notice and about which he is not prepared.

SHRI JYOTIRMOY BOSU: Kindly ask him to collect the information and send it to the members later.

MR. SPEAKER: I have already said that if anything, beyond that is required, hon. Members should send specific questions. Shri Limaye.

श्री मधु लिमये : 9 अगस्त की रैली के बारे में इन लोगो का यह दावा रहा है कि उस में बहुत ज्यादा भीड थी। कुछ लोगों ने यह भी कहा है कि उस में तीन लाख लोग आए थे.....

श्री के० पी० उन्नीकृष्णन (बडागरा): फाइव लैक्स

श्री कृष्ण चन्द्र पांडे (खेलालाबाद): पांच लाख।

श्री मधु लिमये : बहुत अच्छा पांच लाख। दीक्षित जी ने कहा है कि यह सब कांग्रेसी नहीं थे इन में कुछ गुंडे भी घुसे थे। मेरा पहला प्रश्न यह है कि क्या इन पांच लाख लोगों में से चार लाख नब्बे हजार गुंडे, समाजद्रोही, स्मगलर आदि लोग थे? मैं दीक्षित जी के प्रश्न के आधार पर पूछ रहा हूं ....

श्री कृष्ण चन्द्र पांडे : मेरा क्वाइंट आफ आर्डर है।

श्री मधु लिमये : आपने पांच लाख कहा और मैंने मान लिया दीक्षितजी के प्रश्न के आधार पर मैं प्रश्न पूछ रहा हूं अगर ये सब कांग्रेसी नही थे (इंटर शंन)

अध्यक्ष महोदय : कही आप लोगों के दिमाग में यह तो नहीं आ गया है कि यह पार्लियमेंट नहीं है।

श्री मधु लिमये : दीक्षित जी ने दो बाते अपने वक्तव्य मे स्वीकार की हैं। एक तो उन्होने यह कहा है कि सब कांग्रेसी नहीं थे और इनफिलट्रेटर भी आ गए थे। मैं पूछ रहा हूं कि क्या चार लाख नब्बे हजार उन में गुंडे, समाजद्रोही, स्मगलर, आदि इनफिलट्रेट कर गए थे?

इसी के साथ जुडा हुआ दूसरा सवाल है। इनकी बड़ी सदिच्छा है लेकिन उसके बावजूद, इनकी निगरानी के बावजूद भी क्या यह सही नही है कि अधिकांश जगहों मे इंदिरा ब्रिगेड और यूथ कांग्रेस में गुण्डे इनफिल्ट्रेट कर गए हैं और इन पर वे कब्जा किए हुए हैं?

यह प्रश्न बलसर के बारे में पूछा गया था। स्वयं दीक्षित जी ने इसको व्यापक बनाया, इसके स्कोप को वाइडन किया है। उन्होंने कहा है

"It has been brought to Government's notice that there had been other incidents involving commission of offences at a few other railway stations. Government intend to consult the concerned State Governments, whether they would agree to entrust the investigation of these criminal cases to a common agency which, in the circumstances of these cases, can only be the C.B.I."

इसके बारे में मैं पूछना चाहता हूं । यह जो जांच होगी क्या इस जांच में सभी पहलुओं पर विचार होगा जैसे आज ही सवेरे मुझे जोधपुर से सवेरे टैलीफोन पर समाचार मिला है कि राजस्थान से जो लोग आए थे, मैं यूथ कांग्रेस की बात नहीं कर रहा हूं, जो 4 लाख 50 हजार गुण्डे घुस गए थे उन की बात कर रहा हूं, ये जो इन्फिल्ट्रेटस थे क्या उन्होंने कई बसों का इस्तेमाल कर के राजस्थान, पंजाब, हरयाना, उत्तर प्रदेश से राजधानी में आने का काम किया और जिन बस वालों ने इन को चढ़ाने का और ढोने का काम किया क्या यह बात सही है कि उन को स्पेशल परमिट दे कर टायर आदि दिए गए थे.... (व्यवधान) .. यह आप ने नहीं किया, आप बड़े शालीन और अच्छे लोग हैं । लेकिन कुछ जो गलती से गुण्डे घुस गए थे मैं उन्हीं की चर्चा कर रहा हूं । मैं यूथ कांग्रेस की लीडरशिप के बारे में, नेतृत्व के बारे में, एक भी बात नहीं कह रहा हूं, मैं इन्फिल्ट्रेटर्स की बात कर रहा हूं । ये जो इन्फिल्ट्रेटर्स इतनी बड़ी तादाद में बसों में चढ़ कर आए क्या इन को लाने वाले ट्रांसपोर्ट आपरेटर्स को गैर-कानूनी तरीके से टायर के लाइसेंस दिए गए थे ? साथ-साथ इस की भी जांच होनी चाहिए, अगर वे सी बी आई के जांच करा रहे हैं, कि कितने लोगों ने टिकटलेस ट्रैवेल किया ?... (व्यवधान)... क्या टिकटलेस ट्रैवेल बड़े पैमाने पर हुआ ? क्या बसों का इस कदर दुरुपयोग हुआ ? क्या रास्ते में सभी स्टेशनों पर स्टालों को लूटने का काम हुआ ? क्या साथ-साथ रेल कर्मचारियों को जिन्होंने हिमाकत की गुण्डों से टिकट मांगने की, उनको भी पीटा गया जैसे रतनगढ़ में ? वैसे भी केसेज राजस्थान में हुए हैं ? जहां कर्मचारियों को पीटा गया है ?

सी बी आई की रपट आने के बाद क्या सरकार इस पार्लियामेंट की एक कमेटी के द्वारा इस मामले पर अन्तिम जांच कराने के लिए तैयार हो जायेगी ? क्यों कि सी बी आई के द्वारा केवल तथ्य आएंगे, उन का मूल्यांकन करना, असेसमेंट करना, वैल्यूएशन करना सी बी आई का काम नहीं है । तो क्या वे सारी जानकारी जो आएगी वह आप उस पार्लियामेंट्री कमेटी को दे देंगे और क्या पार्लियामेंट्री कमेटी का जो निर्णय होगा, दीक्षित जी उस कमेटी के निर्णय के सामने झुकने के लिए तैयार होंगे ?

श्री उमा शंकर दीक्षित माननीय सदस्य श्री मधु लिमये ने कई व्यापक प्रश्न पूछे हैं । कुछ तो उन्होंने इस अवसर का उपयोग किया है, मैं तो कहूंगा कि दुरुपयोग किया है कुछ छींटे उछालने के लिये यूथ कांग्रेस पर और कांग्रेस जनों पर । मैंने जब यह कहा कि कुछ आदमी इस में घुस आए थे तो आप कहते हैं कि पांच लाख में—पहले तो मैंने ही नहीं कहा कि 5 लाख आए थे .. (व्यवधान) ....

श्री मधु लिमये इन्होंने कहा । मैं तो कम कह रहा था, इन लोगों ने कहा 5 लाख । ..(व्यवधान)....

श्री उमाशंकर दीक्षित : मैं यह पूछ रहा हूं, संसदीय प्रथा में कोई ऐसा भी नियम है कि कोई कहे कि थोड़े आदमी आए तो इस का मतलब 90 प्रतिशत हो गए वह थोड़े न ?

Your question should have some relation to the facts.

श्री मधु लिमये : बड़े पैमाने पर आए वह आपने कहा है ।

श्री अटल बिहारी वाजपेयी: आप बताइए कितने थे ? उन के आंकड़े गलत

हैं तो आप सही आकडे दे दीजिए कि कितने गुण्डे थे ?

श्री उमा शंकर दीक्षित : देखिये, अगर आप गुण्डे कहना शुरू कर देंगे तो गुण्डे का जवाब तो गुण्डे ही होता है। यह तो बात आप को नहीं कहनी चाहिए। . . (व्यवधान) अगर आप कहते हैं कि कांग्रेस मैन गुण्डे हैं तो मैं कहूंगा कि दूसरे भी गुण्डे हैं .... (व्यवधान) अपने मित्र वाजपेयी जी से मैं इस तरह की भाषा की आशा नहीं रखता हूं। जो प्रतिभा है देश में उस प्रतिभा को उन्हें बिगाडना नहीं चाहिए।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, बड़ा ताज्जुब है, मैंने नहीं कहा कि कांग्रेस मैन गुण्डे हैं।

श्री उमा शंकर दीक्षित : आप ने कहा गुण्डे हैं।

श्री अटल बिहारी वाजपेयी : आप उन का जवाब देते हुए कह रहे थे कि पांच लाख में से इतने नहीं थोडे से थे, तो मैंने कहा कि आप बता दीजिए कि कितने थे।

श्री उमाशंकर दीक्षित : हम ने तो गुण्डे की बात नहीं कही।

श्री अटल बिहारी वाजपेयी : आप ने इन्फिल्ट्रेटर्स की बात कही।

श्री उमाशंकर दीक्षित : जी हां।

श्री अटल बिहारी वाजपेयी : तो क्या इन्फिल्ट्रेटर्स भले आदमी थे ?

श्री उमाशंकर दीक्षित : भले नहीं थे. . (व्यवधान).. ऐसे लोग थे जो खाने पीने पर झगड़ा करते हैं।

तो माननीय सदस्य ने यह प्रश्न कोई बात जानने के लिए नहीं किया है। बाकी तो जब जांच होगी तो किस ने क्या खराबी की है उस का पता लग जायेगा। लेकिन जांच से पहले आप हम से पूछिए कि किस ने कितने आदमी अच्छे थे, कितनों ने अच्छा किया, कितनों ने बुरा किया तो यह बताना मेरे लिए सम्भव नहीं है और उचित भी नहीं है जांच के अवसर पर।

उन्होंने इन्दिरा ब्रिगेड और नेहरू ब्रिगेट की चर्चा की। अब बताइए कि इस का प्रश्न से क्या सम्बन्ध है ? (व्यवधान) वे बताएं कि बलसार में रेलवे स्टेशन पर जो घटना हुई उस से नेहरू ब्रिगेड और इन्दिरा ब्रिगेड का सम्बन्ध कहां से जोडते हैं ? ऐसी लम्बी कल्पना की दौड लगाई कि यहां से वहां तक दौड गए। श्रीमन, मैं आप से कहता हूं, यह कहा गया कि प्रश्न सन्दर्भ में है या नहीं है यह आप निश्चय करें, तो मैं आप से ही प्रार्थना करता हूं कि इस का प्रस्ताव से सम्बन्ध क्या है ?

श्री मधु लिमये : मैंने यह पूछा कि यूथ कांग्रेस में और इन्दिरा ब्रिगेड में इन की सद-इच्छा के बावजूद कितने इन्फिल्ट्रेटर्स घुस गए। क्या दिल्ली रैली में ये नहीं आये थे ?

श्री उमा शंकर दीक्षित : इस का इस विषय से कोई सम्बन्ध नहीं है। यह मैं आप से आदरपूर्वक निवेदन करूंगा।

इन्होंने यह भी कहा है कि बसों में राजस्थान से कुछ लोग आए। हमें उस घटना का पता नहीं है क्योंकि हम ने जो रेल दिल्ली से गई बलसार हो कर उस के सम्बन्ध में पता किया है, जांच उसकी अभी होगी। हम जांच से भागते नहीं हैं। जांच कराएंगे, और कोई तथ्य ऐसा नहीं है, जो हमें मालूम हुआ हो और हमने सदन के सामने न रखा हो। लेकिन बसों के बारे में क्या हुआ, और राजस्थान में क्या हुआ ? उस को तो हम बताने में असमर्थ हैं और मैं

[श्री उमाशंकर दीक्षित]

यह मानता हूं कि इस सन्दर्भ में यह आता भी नहीं है ।

अन्त मे उन्होंने यह कहा कि पार्लियामेंट की कमेटी बननी चाहिए । इस विषय में अगर दल के हिसाब से विचार होना है तो आप कहते हैं कि कांग्रेस के लोग हैं, तो इतनी बड़ी चिन्ता आप को क्यों हो रही है ? और अगर यह है कि हाकर्स और पुलिस की ओर से आप ज्यादा चिन्तित हो रहे हैं तो उस की तो हम जाच करा ही रहे हैं । जगह जगह हम ने मुकदमे कायम किए हैं । उस सम्बन्ध मे उन को ज्यादा चिन्ता करने की जरूरत नही है । हम पूरी तरह से, मजबूती से जाच कराएंगे ।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, अगर 9 अगस्त को आप यूथ रेली के सबंध मे मेरे कामरोको प्रस्ताव को पेश करने की इजाजत दे देते, चर्चा हो जाती तो तथ्य सदन के सामने आ जाते और शायद जो दुर्घटना बलसार मे हुई है उस को टाला जा सकता था और जो जान गई है उस को बचाया जा सकता था । 8 तारीख को जो प्रदर्शनकारी रैली मे भाग लेने के लिये आए उन्होंने अनेक स्थानो पर रेलवे स्टेशनो पर लूट मार की । . (व्यवधान) मेरे पास तार मौजूद है । भोपाल, विदिशा, गंजबासौदा बीना, झासी इन स्टेशनो पर खाना कम होने की वजह से या खाने का दाम देने से इंकार करने की वजह झगडे हुए, स्टाल लूटे गये । उस की खबरे समाचार पत्रो में छपी हैं, हम लोगो के पास तार आये हैं । रायो की घटना भी 8 तारीख की है । गृह मंत्री महोदय ने भी स्वीकार किया है कि कुछ घटनाएं हुई । अगर 8 तारीख को जब प्रदर्शनकारी दिल्ली आ रहे थे तब कुछ घटनाएँ हो चुकी थी तो क्या यह सच नही है कि सरकार को चेतावनी मिल चुकी थी कि लौटते समय कुछ घटनाये हो सकती हैं । फिर सरकार ने हर रेलवे स्टेशन पर पूरा इंतजाम क्यों नहीं किया ?

श्री रामसहाय पांडे (राजनन्दगांव) : प्रदर्शन तो यहां पर भी हुआ है. यहां पर भी खाना चाहिए था , पानी चाहिए था, क्या यहां पर कोई झगडा हुआ ?

अध्यक्ष महोदय : यह कैसी बात है, कभी कभी दिमाग बिलकुल भटक जाता है ।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, गृह मंत्री जी ने कहा है कि वे अखबारो में छपे समाचारों को न सही कहते हैं और न गलत कहते हैं । लेकिन क्या वे समाचारो मे इस बात का भेद नही कर सकते —एक समाचार वे होते हैं जो संवाददाता भेजता है और दूसरे समाचार वे होते हैं जो राज्य के अधिकारी, पुलिस के अधिकारी, कलैक्टर, समाचार पत्रों के संवाददाताओं को देते हैं । बलसार की घटना के बारे में जो भी समाचार है, वे अधिकृत रूप से दिए गए हैं, जिन में कलैक्टर शामिल हैं, गुजरात राज्य के डी० आई० जी पुलिस शामिल हैं । क्या गृह मंत्री महोदय उनके बयानों पर विश्वास करने को तैयार नही हैं या उन अफसरों को अपने बयान बदलने के लिए मजबूर किया जाएगा । उन अफसरों के नाम से जो कुछ अखबारों में छपा है, उन अफसरो ने उस का खण्डन नही किया है । मुझे अफसोस है—मैं यह नही कहूंगा कि गृह मंत्री झूट बोलते हैं । मैं जानता हूं कि झूट एक असंसदीय शब्द है । लेकिन मुझे खेद है कि तथ्यों को छिपाया गया है ।

मेरे पास एक तार आया है—यह तार जिन सज्जन ने भेजा है वे पहले भारत सरकार की ओर से मोरिशश में हाई कमिश्नर थे । वे उसी गाडी से बम्बई जा रहे थे और बम्बई पहुंचने के बाद उन्होंने यह तार दिया है, कई अन्य

सदस्यों के पास भी यह तार आया है। मैं इसको पढ़ कर सुनाना चाहता हूं :—

"Small example fallout youth Congress rally. Yesterday Saturday over two hundred ticketless hoodlums slogan shouting waving party flags believed Youth Congress members invaded Bombay bound Frontier Mail New Delhi Station..." (*Interruptions*).

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह क्या हो रहा है ?

श्री कृष्ण चन्द्र पांडे : यह गलत तार है।

अध्यक्ष महोदय : आप जरा हर बात को सोच कर कहा करें, क्या यहां इस बात को कहने का कोई मौका है ? इन्होंने दो प्रश्न किए हैं—एक तो यह कि जो पत्रकार थे उन को ब्रीफ करने वाले वहां के आफिसर्ज थे। दूसरे—यह जो तार है, वह एक एक्स हाई-कमिश्नर का तार है जो उसी गाडी मे ट्रेविल कर रहे थे। ये उन के तार को पढ़ रहे है, इस मे क्या हर्ज है आप उन को पढ़ने दीजिए।

SHRI VAYALAR RAVI: It has already been contradicted by the President of the NSUI. It has come in the papers.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, इसमें आगे कहा गया है—

"Forcibly occupied all First Class Compartments. Train delayed over one hour. Conductor Guard threatend intimidated. But Police and station staff refused any assistance

"At Mathura Conductor Guard's telegram to railway authorities refused by station telegraph office.

"At various wayside stations police force present but had instructions not repeat not to touch members of the students party all without tickets.

"At Ratlam the whole party detrained defiantly walked out waving flags shouting slogans and entrained for Indore. No ticket checker dared ask any questions.

"Sending copies to other members."

अध्यक्ष महोदय, मंत्री महोदय ने उन गाड़ियों के बारे में बतलाया जो गाडियां विशेष थीं लेकिन आप सब जानते हैं कि अन्य दलों को ऐसे प्रदर्शन आयोजित करने के लिए विशेष गाडियां नही दी जाती, यह सुविधा केवल यूथ-कांग्रेस की रैली को दी गई। बंगला देश के अवसर पर हम ने भी दिल्ली में एक बडी भारी रैली की थी, लाखों लोग उसमें इकट्ठे हुए थे, लेकिन हमें विशेष गाडियां नही दी गई। मैं जानना चाहता हूं कि इन के अतिरिक्त अन्य गाडियों में जो विशेष गाडिया नही थी, लाखो लोग बिना टिकट चले हैं क्या इनके बारे मे भी कोई जानकारी गृह मंत्री जी के पास है ?

तीसरा सवाल—इस गोली कांड के बारे में यूथ कांग्रेस की बम्बई शाखा ने यह आरोप लगाया है कि पुलिस ने रेल के डिब्बो में घुस कर गोली चलाई और जो व्यक्ति मारे गये वे डिब्बे के भीतर मारे गये। क्या मंत्री महोदय ने इस के बारे मे तथ्य एकत्र किए हैं ? पुलिस की गोली से जब कोई मारा जाय—यह तो सब के लिए दुख की बात है, लेकिन जिन्होंने गुजरात की पुलिस के अन्दर चलाने का शोक पैदा कर दिया है आज वे स्वय गोली चलाने की निन्दा कर रहे हैं—इस सदन मे खड़े होकर। मैं जानना चाहता हू—एक प्रदर्शनकारी की मौत हो गई और दूसरा गोली से घायल हो गया—क्या इसका अर्थ यह नही है कि प्रदर्शनकारी आक्रमण कर रहे थे? अगर हौकर्स लडाई में शामिल थे और हौकरो की मदद के लिए जनता आ गई तो भी गोली चली प्रदर्शनकारियों पर। कही ऐसा तो नही है कि गुजरात की पुलिस में भी कोई इन्फिलट्रेशन हो गया है, गुजरात के पुलिस वाले भी कांग्रेस वालो को निशाना बना बना कर मारने लगे।

[श्री अटल बिहारी वाजपेयी]

अध्यक्ष महोदय, मैं जानना चाहता हूं कि मामले की मैजिस्ट्रियल एन्क्वायरी क्यों की गई जुडीशियल एन्क्वायरी क्यों नहीं की गई ? डिस्ट्रिक्ट मजिस्ट्रेट वहां स्टेशन पर मौजूद थे, गोली चली तो उन के आदेश से चली तो उन के नीचे काम करने वाला मजिस्ट्रेट कैसे जांच कर सकता है ? जो मजिस्ट्रेट गोली चलाने के लिए जिम्मेवार है उस के साथी को जांच का काम सोपने से तथ्य कैसे सामने आ सकेंगे ?

अध्यक्ष महोदय, एक बात सुन कर आप को दुःख होगा—इस गोली काण्ड मे जिसकी मृत्यु हुई है, उस के परिवार को गुजरात के गवर्नर ने 5 हजार रुपये दिए हैं । मुझे रुपये देने के बारे मे कोई शिकायत नही है—लेकिन मैं जानना चाहता हू कि गुजरात मे रनमलपुर मे दो हरिजन मारे गये, उन की हत्या कर दी गई , उन्हे देने के लिए राज्यपाल के पास केवल एक हजार रुपया था । क्या इसमे भी कांग्रेसी और गैर-कांग्रेसी का भेद किया जायेगा । जो उपद्रव करते हुए पुलिस गोली से मारे गये उन के परिवार को 5 हजार रुपया दिया गया लेकिन जो अत्याचारो से पीडित हरिजन थे उन के परिवार के लिए वे केवल एक हजार रुपया दे सके .

SHRI VAYALAR RAVI: The same Governor imposed punitive punishment on the whole village.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, हरिजनो के लिए इनके पास 5 हजार रुपया नहीं है । क्या इस सरकार मे जान की कीमत भी अलग-अलग है ?

गृह मत्री जी ने ठीक कहा है—कि इन में सब कांग्रेस वाले नही थे, मेरी भी यही जानकारी है । जब दो दिन यहा रैली हो रही थी और लोग यहां चले आये थे तो कानपुर में अपराध बिलकुल बन्द हो गए थे —यह कानपुर के जिला अफसरो ने पत्रकारों को बतलाया है कि दो दिन से अपराध बिलकुल कम हो गए हैं । जिला अफसरो ने यह नहीं कहा कि अपराध करने वाले दिल्ली चले गए हैं, लेकिन दिल्ली मे रैली का होना—और कानपुर में अपराधो का न होना अगर इन दोनो को जोड़ दिया जाय तो यह कौन सा नक्शा पेश करता है ?

अध्यक्ष महोदय, श्री दीक्षित जी सिर्फ गृह मत्री ही नही हैं, बल्कि सत्तारूढ़ दल के वरिष्ट नेता भी हैं—मैं उन से पूछना चाहता हू —आज जब देश सकट मे है, हर तरफ खर्चा कम करने की बात हो रही है तो इस रैली का उपयोग क्या था, यह रैली किन उद्देश्यो को पूरा करने के लिए की गयी थी । प्रधान मत्री जी इस समय यहा होती, तो उन को पता चलता कि चोर बाजारी और मुनाफाखोरी को रोकने के लिए दिल्ली मे जो भीड इकट्ठी की गई थी उसमे कैसे-कैसे हीरे, मोती और जवाहर आये थे ।

श्री उमा शंकर दीक्षित सबसे पहला सवाल माननीय सदस्य ने यह किया है कि 8 अगस्त को कुछ घटनाए हुई बताई जाती हैं, जब आपके पास उनकी सूचना थी तो आपने उस पर ध्यान देकर तैयारी क्यो नही की । जहां तक हमारा सवाल है, हमारे गृह मत्रालय का सवाल है, हमारे पास पहले दिन जब वहा से ट्रेन आई तो रास्ते मे कोई घटना हुई इस तरह की कोई सूचना नही आई । हमको कल सबसे पहले राज्य सभा की सदस्या श्रीमती सुशीला आदिवरेकर ने बताया कि उनको दो महिलाओ ने बम्बई से टेली-फोन करके बताया है कि इस तरह से हुआ था । लेकिन हमारे पास उसकी कोई सूचना नही थी वरना वास्तव मे केवल यही नही कि हम उस पर ध्यान देते, बल्कि उसका प्रबन्ध भी हो सकता था और यह घटना ही नही होती । लेकिन जिसकी हमारे पास कोई सूचना नही है उसके बारे मे पहले से तैयारी की बात नहीं कर सकते हैं ।

श्री अटल बिहारी वाजपेयी :: रेल मंत्रालय के पास सूचना होगी ।

श्री उमा शंकर दीक्षित : उसका मुझे पता नहीं है । हमारे पास तो रात को खबर आई और उसके बाद बराबर चीफ सेक्रेटरी से, पुलिस से सम्पर्क स्थापित किया, टेलीफोन किए और आज सुबह यहा आने के 1 घंटा पहले तक टेलीफोन किया । आप ऐसा समझते हैं जैसे कोई बहुत समय बीत गया हो, और हम समाचार इकट्ठा नही कर पाये, यह हमारे साथ अन्याय है । आपने श्रीमन्, कल कालिंग अटेन्शन स्वीकार किया, परसों रात को घटना हुई । जब आप ने आज्ञा दी तो जितने भी समाचार और सूचनायें हम ला सके वह लाकर पेश कर दी । इतने समय मे और अधिक मुख्य समाचार तथ्य के रूप में रख सकते यह सम्भव नही था, लेकिन आप हमे बतायें जो कमी हो वह आगे रख सकेंगे ।

जहा तक प्रेस का सम्बन्ध है, मैंने कहा है, उनको आपत्ति हो तो मैं नही जानता लेकिन कोई भी सज्जनपुरुष, कोई भी अनुभवी व्यक्ति यह मानकर नही चलेगा कि जो भी अखबार मे निकलता है सब ठीक होता है । कम से कम मुझे अपने बारे मे बहुत सी बातों का पता है और वाजपेयी जी को भी पता होगा । यदि अफसर अपना बयान निकाल दे तो हम उसको मान लेंगे चाहे जिस अखबार में भी वह निकले लेकिन अखबार वाले जो लिखते है अफसरों से मिलकर, कही न कही से पूछ कर लिखते है, परन्तु उसको किस तरह से लिखते हैं, कौन चीज आगे कौन चीज पीछे, किसको हाईलाइट करना है, किसको दबाना है—यह पक्ष की अपनी कला है जिसमें डावलीति भी होती है और पक्षकारिता भी होती है । चूंकि पक्षों में कुछ प्रकाशित हुआ है इसलिए उसको हम मान लें, सी मैं मानने के लिए तैयार नही हूं । कोई समाचार ऐसा प्रकाशित हो जिसमें गम्भीर आलोचना या आरोप लगाये गए हो तो उसके बारे में जो हमारे साधन हैं उनके जरिये से, हम सत्य का पता लगायेंगे और सत्य होगा तो स्वीकार करेंगे । अभी जांच नहीं हुई है । रात तक लोगों को दौड़ाया गया, जो अस्पताल में कुछ लोग मे उनके पास जाकर पूछा गया । मेरा निवेदन है कि चूंकि अफसर के नाम से समाचार दिया है इस लिए हम उसका जवाब दें—यह उचित नही है ।

दूसरी बात उन्होने कही कि तथ्यो को छिपाया गया और उसके समर्थन में एक तार पढ कर सुनाया । जिन्होंने तार भेजा है उनको जरूरी कुछ जानकारी होगी ।

श्री अटल बिहारी वाजपेयी : वे खुद मौजूद थे गाड़ी मे ।

श्री उमा शंकर दिक्षित : किसी भी मामले मे केवल एक ही दर्शन नही होता है । कुछ प्रकृति का ऐसा नियम है, आप कहे तो कह दू कि भगवान का नियम है कि अगर पाच आदमी किसी एक घटना को देखेंगे तो उनको एक तरह से ही नहीं कहेंगे । (व्यवधान) मेरा तो यही अनुभव है । आप तो नेता है, आप घटना के बारे मे बयान दें तो उसमे मै अन्तर दिखा दूंगा । (व्यवधान) इसलिए मेरा मत है कि जबतक हम अपने साधनो से, जिनके ऊपर हम निर्भर करते हैं, उसकी पुष्टि न करा लें [हमनिश्चय पूर्वक कुछ नही कह सकेंगे । और न हमारे लिए कहना सम्भव ही होगा कि सच कहा या झूठ कहा है । यह बात जरूर है कि कोई जिम्मेदार आदमी कुछ कहेगा तो उसमें कुछ न कुछ तथ्य होगा लेकिन हम जाच करने के बाद ही कह सकते हैं कितना तथ्य है ।

आप ने कहा कि डिब्बे में घुसकर गोली चलाई गई लेकिन हमारे पास जो संवाद

श्री उमा शंकर दीक्षित

मालूम हैं उसके बारे में यह लिखा नहीं है बल्कि हम ने कहा भी कि अखबारों में जो कुछ निकला हो उसको पढ़ लो। आज सुबह हमने कहा, कल तो मालूम नहीं था। हम नहीं कह सकते लेकिन अगर किया हो तो यह अत्यन्त निन्दनीय कार्य है। किसी पुलिस वाले के किया होगा तो वह बच कर नहीं जा पायेगा—वह चाहे कांग्रेस वालों पर करे या दूसरों पर करे। हमने कभी भी पुलिस की ज्यादती को नहीं छिपाया है और कभी ऐसा करेंगे भी नहीं कि वह कोई ऐसी गलती करे और हम उसको छोड़ दें।

श्री अटल बिहारी वाजपेयी : गया में छिपाया।

श्री उमा शंकर दीक्षित : गया में—मुझे उत्तर नहीं देना चाहिए—लेकिन मैंने कहा था कि 8 मृत्यु हुई है लेकिन किसी ने कहा 17 किसी ने 100 और किसी ने 200। मैंने बार-बार कहा कि माननीय सदस्य मुझे लिख-कर बताये। एक माननीय सदस्य जिनका नाम मैं नहीं लूंगा, एक युवक नेता ने मुझ से कहा पटना में, उस युवक से गोपनीय रीति से जानना चाहते थे और आग्रह किया कि एक मृत्यु भी अधिक हुई हो, 8 के बजाय 9 हुई हो, तो बता दें उस युवक ने कहा, मैं कैसे बता दूं, मेरी जानकारी 8 की ही है। इस प्रकार, मैंने जो मुख्य घटनाएं कही थी उनको अभी तक किसी ने काटा नहीं है।

श्री अटल बिहारी वाजपेयी : 8 की तादाद द कम है ?

श्री उमा शंकर दीक्षित : 100 और 17 से तो कम है। (व्यवधान)

दूसरे इन्होंने कहा कि डी० एम० वहां मौजूद था जब यह फायरिंग हुई। वास्तव में वहां डी० एम० पहुंचे हैं 11.50 मिनट पर और रेले पहुंची थी 11.20 मिनट पर 15-20 मिनट में सब घटना हुई। उनके सामने यह घटना नहीं हुई। उन्होंने एस० डी० एम० को फायरिंग की जांच के लिये नियुक्त किया कि उसमें कोई अनौचित्य हुआ या नहीं। हमने सिर्फ यह कहा है कि दूसरी घटनायें एक जगह पर नहीं हुई हैं। वेस्टर्न रेलवे जिन जगहों से गई है वहां घटनायें हो सकती हैं। वहां पर जहां कहीं घटनायें हुई होंगी वहां के तथ्य जानने के लिये हम वहां के मुख्य मंत्रियों की अनुमति से वहां के शासन से या जो सम्बन्धित अधिकारी होंगे उनसे पता लगाकर यह करना चाहते है कि सी०बी० आई० देख ले तो तथ्य निकल आयेगा ? वरना एक राज्य वाले दूसरे राज्य का पता नहीं लगा सकते हैं। इसीलिए हमने सी०बी० आई० की बात कही है। आप कहते है कि जुडिशियल इंक्वारी करें लेकिन मैं इस सदन में दो दफा अपना मत दे चुका हूं और निवेदन कर चुका हूं कि उस में लम्बा टाइम लगता है, साल दो साल भी लग जाते है तब तक परिस्थितियां बदल जाती है याद भी नहीं रहता और मुकदमें भी नहीं चल सकते हैं। हमारी दिलचस्पी इस बात में है कि जिन्होंने गलती की है उनका पता लगाकर उन पर मुकदमा चलाया जाये अगर दोषी हो तो सजा दी जाये।

श्री अटल बिहारी वाजपेयी : मैंने कहा था कि जिनकी मृत्यु हो गई उन्हें 5 हजार रुपये दिये गए हैं लेकिन जो हरिजन मर गए उन्हें एक-एक हजार दिया गया— यह आपकी नीति है।

श्री उमा शंकर दीक्षित : मैं इसका पता लगाऊंगा। हमको इसमें अन्तर नहीं करना चाहिए। राज्य शासन-शासन अपने नियम रखते हैं लेकिन एक राज्य के दो प्रकार के नियम नहीं होने चाहिएं—इसको मैं स्वीकार करता हूं। जो आपने कहा है उसकी मैं जांच

करूंगा और गवर्नर महोदय से खुद बात करूंगा। गवर्नर महोदय ने मुझ से रात कहा थी कि उनको दो मृत्युओं की सूचना मिली है इसलिये उन्होंने कहा कि मैं इसको एनाउन्स करना चाहता हूं तो मैंने कहा आपको निश्चय हो तो अवश्य करिये। मुझे परम्परा का स्मरण नहीं था। इसके लिये मैं अवश्य बात करूंगा और मैं चाहता हूं इस विषय में दो प्र कार के नियम न हों।

SHRI VAYALAR RAVI: Sir, there were reports that tea was sold at Re. 1.

MR SPEAKER: This has taken double the time. I am not going to tolerate it. Please sit down.

13.35 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS.

FORTY-FOURTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Forty-Fourth Report of the Committee on Private Members' Bills and Resolutions.

13.36 hrs.

STATEMENT *RE*: AGREEMENT ON THE DELIMITATION OF CONTINENTAL SHELF BOUNDARY BETWEEN INDIA AND INDONESIA.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): An Agreement on the delimitation of the continental shelf boundary between India and Indonesia was signed at Jakarta on the 8th August, 1974, in course of my visit there in connection with the fifth annual meeting of the Foreign Ministers of the two countries.

A draft of the Agreement had been initialled in Delhi on the 7th February, 1974, at the end of the talks between the Delegations of experts and officials of the two countries.

The Agreement will come into force upon the exchange of Instruments of Ratification which will take place in Delhi shortly.

The Agreement constitutes an important landmark in relations between India and Indonesia who have an unbroken history of peace and friendship from time immemorial. It characterises furthermore the earnest desire and resolve of the two countries not merely to avoid any possible disputes in the future at sea but to extend the area of cooperation between them.

The boundary so far delineated extends for 48 nautical miles, joining four points which are equidistant from the outermost island belonging to either country, and constitutes the true median line. The distance between Great Nicobar (India) and Sumatra (Indonesia) is approximately 90 nautical miles.

With the signing of the Agreement with Indonesia each side can now proceed with its plans for developing the seabed resources on its side of the boundary line. It has also been agreed that where any geological structure or field of natural gas, petroleum or other mineral stretches across the boundary line, the two sides shall exchange information and reach agreement on exploitation and equitable sharing of benefits accruing from it.

This Agreement will contribute towards bringing India and Indonesia still closer together and towards the maintenance and promotion of the traditional ties of amity, friendship and cooperation between the two countries.

With your permission, Sir, I lay a copy of the Agreement on the Table of the House. A copy of the map which forms an annexure to the Agreement has also been placed in the Library. [*Placed in Library. See* No. LT-8198/74].